

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.)

No(s). 5259/2016

(Arising out of impugned final judgment and order dated 12/04/2016
in CRLMA No. 11000/2016 passed by the High Court Of Judicature at
Allahabad)

JAMIL

Petitioner(s)

VERSUS

STATE OF U.P AND ANR.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief)

Date : 22/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mrs. Mona K. Rajvanshi, Adv.
Mr. Ashwani Kumar, Adv.
Mr. Anurag Kashyap, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

There shall be stay of the operation and
effect of the impugned final judgment and order
and criminal proceedings pending in the Court of
ACMM Second, Kanpur Nagar in Criminal Case No.802
of 2015, during the pendency of this appeal.

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Digitally signed by
VINOD KUMAR
Date: 2016.07.22
17:10:42 IST
Reason:

(VINOD KUMAR JHA)
COURT MASTER

(SUMAN JAIN)
COURT MASTER